

**IN THE NATIONAL COMPANY LAW TRIBUNAL,  
NEW DELHI COURT III (SPECIAL BENCH)**

**Item No.209**  
IB-17(ND)/2023

**IN THE MATTER OF:**

M/s. Northern ARC Capital Ltd

.....APPLICANT/PETITIONER

**Vs.**

Pioneer Fabricators Pvt Ltd.

....RESPONDENT

**SECTION**

**U/s 7 of IBC, 2016**

**Order delivered on 07.03.2023**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL PRASAD BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant

: Adv. Deepak Biswas, Adv. Harshit Gupta

For the Respondent

: Adv Karan Gandhi, Adv Shivam Gautam

**ORDER**

Mr. Harshit Gupta, Learned Counsel appears for the Applicant. Mr. Karan Gandhi, Learned Counsel appearing for the Corporate Debtor prays for time for filing Vakalatnama and reply affidavit. Three days time granted to the Corporate Debtor to file Vakalatnama and Reply affidavit. Rejoinder, if any, be filed by the Applicant thereafter.

List the matter on **14.04.2023**.

**-SD-**

**(RAHUL BHATNAGAR)  
MEMBER (TECHNICAL)**

**-SD-**

**(BACHU VENKAT BALARAM DAS)  
MEMBER (JUDICIAL)**